

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad, this the 19th day of Nov. 2001.

CORAM : HON. MR. S. DAYAL, A.M.

HON. MR. RAFIQUDDIN, J.M.

CCA 9/01 in O.A. NO.1287 of 2000

1. Sri H.D. Sharma Applicant

Counsel for applicant : Sri A.B.L. Srivastava

Versus

1. Sri S.M. Bhardwaj, Divisional Railway Manager,
N. Railway, Moradabad.

2. Sri Rajesh Mishra, Divisional Engineer, N. Railway,
Bareilly..... Respondents.

Counsel for respondents : Sri P. Mathur.

ORDER (ORAL)

BY HON. MR. S. DAYAL, A.M.

The contempt petition has been filed for initiating contempt proceedings against the respondents for willful non-
obedience of directions given in the O.A.

2. Vide order dated 21.11.00, the Tribunal had directed that the applicant was entitled to continue on the promotional post and for refund of any amount which may be recovered from him. The respondents had been given liberty to pass fresh orders in accordance with the law.

3. The respondents with their counter reply have stated that the status of the applicant on the post of Section Engineer has been restored vide order dated 3.1.01. Payment towards salary for the said period was also passed and the arrears had also been arranged in favour of the applicant for the period from 14.9.00 to 14.11.2000 and bill for difference of pay between the pay for Junior Engineer and the pay for Section Engineer had also been passed. Thus, the order stands complied with. The contempt proceedings are dropped and the notices issued to the respondents are discharged.

R.D.
J.M.

A.M.